

Central Administrative Tribunal:Principal Bench. (6)

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O.A. No. 1571/95

New Delhi, this the 9th day of July, 1996

Hon'ble Mr. Justice A.P.Ravani, Chairman
Hon'ble Mr. R.K.Ahooja, Member (A)

Vishram Lal Meena
s/o Shri Kanchan Lal Meena,
r/o c/o Sh. Sahab Singh Meena,
170/12, Railway Colony,
Delhi Kishan Ganj,
Delhi.

...Applicant

(By Shri P.M.Ahlawat, Advocate)

Versus

Union of India through:

1. The Chairman,
Railway Board & Ex-Officio,
Principal Secretary to Govt. of India,
Ministry of Railways,
Rail Bhawan, New Delhi-1.

2. The General Manager,
Northern Railway,
Baroda House,
New Delhi.

3. Chief Personnel Officer & Chief
Liaison Officer,
Northern Railway,
Baroda House,
New Delhi.

..Respondents

(By Shri P.S.Mahendru, Advocate)

O R D E R (Oral)

By Hon'ble Mr. Justice A.P.Ravani, Chairman

Learned counsel for the applicant states that as per his information, the relief prayed for by the applicant in this O.A. has been granted by the Department. In view of this information, he seeks permission to withdraw the present O.A. Permission is granted. In case the information received by the learned counsel for the applicant turns ^{out} to be erroneous or false, it would be

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Par open to the applicant ^{to} file fresh O.A.

2. Subject to the aforesaid clarification, the O.A. is permitted to be withdrawn. Accordingly, the O.A. is disposed of as withdrawn.

Ravinder
(R.K.Ahooja)
Member (A)

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Par
(A.P.Ravinder)
Chairman